

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 256
(IB)-1825(PB)/2019

IN THE MATTER OF:

Small Industries Development Bank of India Petitioners/Applicant
v.

M/s. Radhey Sham Tandon Manufacturing Pvt Ltd. Respondents

Order under Section 7 of IBC, 2016

Order delivered on 20.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

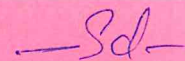
For the Petitioner

Mr. Shah Usman, Mr. Manas Shukla, Advs.

ORDER

An affidavit of service has been filed which shows that the service has been effected by the email on the address as recorded in the master data. The service sought to be effected by speed-post sent on 06.08.2019 has been returned undelivered on 13.08.2019. Accordingly, service is complete as effected by the email. However, no one has put in appearance on behalf of the respondent. Proceeded ex parte.

List for arguments on 11.09.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)